

MINUTES OF THE MEETING No. 44/09 dated 28.1.2009 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 44/09 meeting of Advance Licensing Committee was dated 28.1.2009 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

The Committee first considered minutes of the ALC Meeting No.43/09 for confirmation and confirmed and adopted the same without any change.

Case No A-97 NC M.No.44/09 Dated 28.1.09	M/s. Synthite Industrial Chemicals (I)Ltd, Ernakulam F.No.01/83/162/793 /AM08/DES-IV RLA F.No.10/24/40/111/AM08 Lic.No.1010027330 dated 17.9.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009

Case No A-98 NC M.No.44/09 Dated 28.1.09	M/s. Synthite Industrial Chemicals (I)Ltd, Ernakulam F.No.01/85/162/597 /AM08/DES-IV RLA F.No.10/24/40/130/AM08 Lic.No.1010027754 dated 26.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009

Case No A-99 NC M.No.44/09 Dated 28.1.09	M/s. Synthite Industrial Chemicals (I)Ltd, Ernakulam F.No.01/85/162/594 /AM08/DES-IV RLA F.No.10/24/40/133/AM08 Lic.No.1010027759 dated 26.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009

Case No A-100 NC M.No.44/09 Dated 28.1.09	M/s. Synthite Industrial Chemicals (I)Ltd, Ernakulam F.No.01/85/162/583 /AM08/DES-IV RLA F.No.10/24/40/125/AM08 Lic.No.1010027657 dated 16.10.07
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009

Case No C-16 NC M.No..44/09 Dated 28.1.09	M/s. Vinati Organics Ltd, Mumbai F.No.01/83/162/12 /AM07/DES-IV
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The Committee considered the case as per agenda and noted that the Chemexcil, Mumbai has stated that no comparative data is available as the firm is the only manufacture of the export product Sodium Salt of 2-Acrylamido-2-Methyl Propane Sulfonic Acid. Central Excise Data provided by the firm is not proper. The representative of Deptt,. of C&PC(Chem.Div) has stated that he will examined the case further with reference to Central Excise Data. Accordingly the case may be re-listed on 25.2.2009

Case No M-381 NC M.No.44/09 Dated 28.1.09	M/s. Johnson Matthey Chemicals (I) Ltd, Raigad, F.No.01/82/50/477 /AM04/DES-IV RLA F.No.03/24/41/22/AM05 Lic.No.0310266749 dated 5.5.04
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. Nil dated 28.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
5% Palladiumon Charcoal Catalyst Type 900	1 Kg	1. Sodium Chloroplladite Solution (Palladium content: 20% w/w) 2. Charcoal Powder	0.251 Kg 0.970 Kg

The above norms are fixed in supersession of Norms fixed in NC M.No.23/09 dated 3/9/2008 in Case No.M-252.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-382 NC M.No.44/09 Dated 28.1.09	M/s. Ducol Organics & Colours (P) Ltd, Mumbai, F.No.01/83/50/394 /AM09/DES-IV RLA F.No.03/94/40/1123/AM08 Lic.No.0310461489 dated 18.2.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 18/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009..

Case No M-383 NC M.No.44/09 Dated 28.1.09	M/s. Ducol Organics & Colours (P) Ltd, Mumbai, F.No.01/83/50/432 /AM09/DES-IV RLA F.No.03/94/40/88/AM09 Lic.No.0310471638 dated 19.5.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 18/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on

25.2.2009..

Case No M-384 NC M.No.44/09 Dated 28.1.09	M/s. Akzo Nobel Coatings India (P) Ltd, Bangalore F.No.01/80/50/79 /AM08/DES-IV RLA F.No.07/24/40/79/AM08 Lic.No.0710051556 dated 9.5.07
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 28.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
61/0 – Epoxy Back Coat- Mills Grey Interbak 1504601 – 48868/200 L.T (78.825 Kg) Pigment Cont. Min. – 17.22% Solid Resin Cont. Min.- 24.64%	66801 Litres	1. Barium Sulphate FB0098 2. Hfgel 140 Rheology Agent FG0437 3. Flow Agent Additive KS 5197 4. Titanium Dioxide PT0297 5. Epoxy Resin RE0297 6. Epoxy Resin RE 1534	2257.00 Kg 83.00 Kg 201.00 Kg 10115.00 Kg 12126.00 Kg 3028.00 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-385 NC M.No.44/09 Dated 28.1.09	M/s. Akzo Nobel Coatings India (P) Ltd, Bangalore F.No.01/83/50/1968 /AM08/DES-IV RLA F.No.07/24/40/450/AM08 Lic.No.0710053597 dated 25.9.07
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The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated

28.1.2009 and decided to approve this case as under:-

Item of Export

S.No.	Item of description	Quantity
1.	Paints Top Coat TC PE RAL 6028 % of Pigment Min.10.41% % of solid resin contents min.41.71% (3105 Kg.)	2800 Ltr.
2.	Paints TC PE Carmin Red % of Pigment Min. 8.67% %of solid resin contents min.40.05% (3059 Kg)	2823 Ltr.
3.	Paints TC PE Caufield Red % of Pigment Min. 14.60% % of solid resin contents min.38.87% (12571 Kg)	10800 Ltr.
4.	Paints TC PE Mist. Green % of Pigment Min. 19.40% %of solid resin contents min.36.62% (9600 Kg)	8000 Ltr.
5.	Paints TC PE RAL 6008 % of Pigment Min. 11.73% %of solid resin contents min.41.20% (5358 Kg)	4700 Ltr.
6.	Paints TC PE RAL 3013% of Pigment Min. 8.55% %of solid resin contents min.42.51% (4188 Kg)	3800 Ltr.
7.	Paints TC PE White Grey% of Pigment Min. 33.12% %of solid resin contents min.31.70% (18668 Kg)	14600 Ltr.
8.	Paints TC PE Fish Eagle White % of Pigment Min. 29.30% %of solid resin contents min.29.79% (9547 Kg)	7200 Ltr.
9.	Paints TC PE Sky Blue % of Pigment Min. 11.86% %of solid resin contents min.40.28% (8035 Kg)	7200 Ltr.

Item of Import

S.No.	Item of description	Quantity
1.	Chromoxide Green GN-M	603.00 Kg
2.	Polyethylene Wax/Ptfe	10.000 Kg
3.	Chromoxide Green GN-M	1006.000 Kg
4.	Flow Agentadditive	471.700 Kg
5.	MR603 (Melamine Resin RN-3264)	4070.000 Kg
6.	P. Black 33 Iron Oxid	952.800 Kg

7.	P. Brown 24 CR/SB/IT	868.100 Kg
8.	P.Red 101 Iron Oxid	13.000 Kg
9.	P. Yellow 119 Ferro V9117	675.000 Kg
10.	P. Yellow 42 Iron Oxid	19.000 Kg
11.	Polyester Uralac	310.000 Kg
12.	Polyethylene Wax/PTFE	26.900 Kg
13.	PTSA(AMP SALT) Catalyst	240.000 Kg
14.	Silica Gash HP 270	576.000 Kg
15.	Titanium Dioxide (Rutile)	9628.000 Kg

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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-386 NC M.No.44/09 Dated 28.1.09	M/s.Zydex Industries, Baroda F.No.01/83/50/1287 /AM07/DES-IV RLA F.No.34/24/40/116/AM05 Lic.No.3410011864 dated 28.10.04
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Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O.Nil dated 28.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Printing Inks/Water based polymer formulation for textile printing (K2925701 HO FF WHITE) (Pigment content minimum 29.9% and solid resin content	10000.00 Kg	1. Titanium Dioxide Rutile 2. Monoethylene Glycol 3. Ethyl Acrylate 4. Butyl Acrylate 5. Methylmethacrylate 6. Silicone Oil 350 CST 7. Silicone Emulsion (25-40% solids)	2990.000 Kg 1587.100 Kg 1268.000 Kg 1268.000 Kg 148.000 Kg 158.700 Kg 230.000 Kg

minimum 35.9%)		8. Defoamer 9. Packing Material (Pails of 1 Ltr., 5 Ltr./1 gallon, 20 Ltr./5 gallon, 210/55 gallon capacities) (HMHDPE/HDPE Pails & Drums 1 no. of 1 Ltr. Or variable sizes/Kg	55.000 Kg As per packing policy
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No M-387 NC M.No.44/09 Dated 28.1.09	M/s.Zydex Industries, Baroda F.No.01/83/50/727 /AM05/DES-IV RLA F.No.34/24/40/132/AM05 Lic.No.3410012514 dated 25.1.05
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Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O.Nil dated 28.1.2009 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Printing Inks/Water based polymer formulation for textile printing (K2925701 HO FF WHITE) (Pigment content minimum 29.9% and solid resin content minimum 35.9%)	10000.00 Kg	1. Titanium Dioxide Rutile 2. Monoethylene Glycol 3. Ethyl Acrylate 4. Butyl Acrylate 5. Methylmethacrylate 6. Silicone Oil 350 CST 7. Silicone Emulsion (25-40% solids) 8. Defoamer 9. Packing Material (5 Gallon/20.75 Kgs. Size HDPE Pails)	2990.000 Kg 2350.000 Kg 1268.000 Kg 1268.000 Kg 148.000 Kg 158.700 Kg 230.000 Kg 55.000 Kg As per packing policy

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

1	Case No.:5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:11.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from RLA/firm vide letter dated 12/11/08. Accordingly the case may be relisted on 11.2.09.			

2	Case No.:51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:18.02.2009
	Decision : The case was listed in the M.No.43/09 dated 21/1/09 and defer for 18/2/09			

3	Case No.:22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.2.2009			

4	Case No.:16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 25.2.2009.			

	Case No.:8/36/83-ALC1/2008	Party Name:TRIVEDI EXPORTS,	Meet No/Date:44/83-ALC1/2008	Status:Case
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		28.01.2009	Approved
HQ File :01/83/050/01036/AM09/	RLA File :13/24/040/00022/AM07/	Lic.No/Date:1310024739 24.07.2007	Defer Date:
Decision : Decision : The Committee considered the case as per agenda and in the light of verbal comments of DIPP dated 28.1.2009 decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Carved Pillars of Imported Marble Blocks and Artifact Inlay work on Imported Marble Blocks	115 Cubic Meter	1. Rough Small Marble Blocks Sizes as per Application & Invoice No.1/MT-Trivedi/2006, No.04 CM/MT-Trivedi/2006 DT 10.10.06	128.680 Cubic Meter
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

6	Case No.:162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Rejected
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide their letter dated 1.1.2009 has stated that they have not utilize the licence and decided to surrender the licence to Jt.DGFT, Bangalore for cancellation. The Committee accordingly decided to close the case under intimation to Jt.DGFT, Bangalore.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

7	Case No.:9/36/83-ALC1/2008	Party Name:VENUS ALBUM CO PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01037/AM09/	RLA File :12/21/040/00025/AM08/	Lic.No/Date:1210005324 11.10.2007	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (PC.Div) not present in the meeting and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.2.2009..			

8	Case No.: 6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda. The written comments dated 12/12/08 received from MSME for rejection of the case since the firm has not reply to the information called for by them. The Committee decided to issue reminder to Ministry of Mines for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25/2/2009.			

9	Case No.: 212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 15/1/09 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

Case No.:15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Approved
HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 28.1.2009 and decided to approve this case as under:-			
<u>Item of Export</u>			
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S.No.	Description of Item	Quantity	
1.	Thermal Transfer Paper in Assorted sizes (GSM 57.71%+/-10%)	200000 Sq. Meter	
<u>Item of Import</u>			
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S.No.	Description of Item	Quantity	

1.	Uncoated Paper (GSM 45+/-10%)	220000 Sq. Meter
2.	Raw Material for Primer Coating Acrylic Dispersant	5.7652 Kg
3.	Calcined Clay	1425.9 Kg
4.	Surfactant	0.858 Kg
5.	Polyvinyl Alcohol	57.037 Kg
6.	Acrylic Emulsion (50+/-2% solids)	114.074 Kg
7.	Raw Material for Direct Coating Colour Former (Relevant)	109.44 Kg
8.	Sensitizer (Relevant)	263.55 Kg
9.	Silicone Dispersant (40+/-2% solids)	20.518 Kg
10.	Precipitated Calcium Carbonate	178.96 Kg
11.	Alginate	11.855 Kg
12.	Lubricants for coating (32+/-2% solids)	209.747 Kg
13.	Optical Brightener (10+/-2% solid)	76.557 Kg
14.	Acrylic Emulsion (50+/-2% solids)	331.72 Kg
15.	Color Developer	223.42 kg
16.	Polyvinyl Alcohol	108.30 Kg
17.	Aluminium Silicate	17.86 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.: 42/18/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status : Case Approved
HQ File :01/83/050/00573/AM09/	RLA File :03/94/040/01012/AM08/	Lic.No/Date:0310459708 31.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 28.1.2009 and decided to approve this case as under:-

11	Item of Export	Qty	Item of Import	Qty
	Thermal Transfer Ribbon for Barcode (Grade: Wax)	780952.380 Sq. Meter	Thermal Transfer Film for Barcode (Grade: Wax) Black in Jumbo Rolls of Relevant Specification Material (width 680 to 910 mm)	820000.00 Sq. Meter
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

12	Case No.:56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks and directed to send the reply received from firm to the D/L dated 19/12/08 to DIPP. Accordingly the case may be re-listed on 25.02.2009.			

13	Case No.:6/44/83-ALC1/2008	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01155/AM09/	RLA File :31/24/040/00020/AM09/	Lic.No/Date:3110033595 24.04.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to DIPP for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25/2/2009.			

14	Case No.:11/44/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01160/AM09/	RLA File :05/24/040/00056/AM09/	Lic.No/Date:0510220030 02.05.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to DIPP for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25/2/2009.			

15	Case No.:10/44/83-ALC1/2008	Party Name:BILTUBE CORE BOARDS LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01159/AM09/	RLA File :31/24/040/00219/AM08/	Lic.No/Date:3110033699 08.05.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to refer the application to DIPP for comments and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25/2/2009.			

16	Case No.:10/36/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Transferred to different section
	HQ File :01/83/050/01042/AM09/	RLA File :35/21/040/00020/AM09/	Lic.No/Date:3510023516 13.05.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I (DES-I) as the export product is a Engg. Item..			

17	Case No.:11/36/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Transferred to Different Section
	HQ File :01/83/050/01043/AM09/	RLA File :35/21/040/00021/AM09/	Lic.No/Date:3510023518 14.05.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I (DES-I) as the export product is a Engg. Item..			

18	Case No.:39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and decided to refer the reply to DIPP for examination and consideration of the case for four weeks. Accordingly the case may be re-listed on 25.2.2009.			

	Case No.:42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
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19	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Deptt. of PNG. Accordingly the case may be re-listed on 25.2.2009.				

20	Case No.:9/44/83-ALC1/2008	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01158/AM09/	RLA File :34/24/040/00039/AM09/	Lic.No/Date:3410021507 02.06.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to refer this case to Deptt. of C&PC (Chem. Div.) for comments and defer the case for four weeks. Accordingly the case may be re-listed on 25.2.2009.				

21	Case No.:7/44/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01156/AM09/	RLA File :07/21/040/00205/AM09/	Lic.No/Date:0710057757 06.06.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 25.2.2009.				

22	Case No.:8/44/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/01157/AM09/	RLA File :07/21/040/00206/AM09/	Lic.No/Date:0710057826 11.06.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to refer this case to DIPP for comments and defer the case for four weeks. Accordingly the case may be re-listed on 25.2.2009.				

23	Case No.:92/14/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from firm vide letter dated 21.10.2008. Reminder issued on 15/1/2009. Accordingly the case may be re-listed				

on 25.2.09.

24	Case No.:14/24/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 27/1/09 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

25	Case No.:3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410 02.07.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/11/2008 and refer it to M/o Steels for comments and also decided to issued reminder to RLA/Firm . Accordingly the case may be relisted on 25.2.09			

26	Case No.:7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (PC.Div) not present in the meeting and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.2.2009..			

27	Case No.:15/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00622/AM09/	RLA File :09/24/040/00109/AM09/	Lic.No/Date:0910034771 24.07.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

Case No.:18/19/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:44/83-ALC1/2008	Status:Case
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28			28.01.2009	Deferred
	HQ File :01/83/050/00625/AM09/	RLA File :10/24/040/00054/AM09/	Lic.No/Date:1010030337 25.07.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009.			

29	Case No.:5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 25.2.2009.			

30	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009.			

31	Case No.:3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 20/1/2009 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the reply to TA on 27/1/09. Accordingly the case may be re-listed on 25.1.2009.			

32	Case No.:20/22/83-ALC1/2008	Party Name:S.S. ALCO PLAST	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00695/AM09/	RLA File :08/24/040/00284/AM08/	Lic.No/Date:0810074075 20.08.2008	Defer Date:25.02.2009

Decision :The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (PC.Div) not present in the meeting and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 25.2.2009..

33	Case No.: 24/22/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00699/AM09/	RLA File :10/24/040/00065/AM09/	Lic.No/Date:1010030673 21.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009.			

34	Case No.: 25/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00700/AM09/	RLA File :10/24/040/00067/AM09/	Lic.No/Date:1010030674 21.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009.			

35	Case No.: 27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.2.2009.			

36	Case No.: 1/23/83-ALC1/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00703/AM09/	RLA File :03/94/040/00262/AM08/	Lic.No/Date:0310483592 25.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009.			

37	Case No.:6/23/83-ALC1/2008	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00708/AM09/	RLA File :05/24/040/00326/AM09/	Lic.No/Date:0510226237 26.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

38	Case No.:8/23/83-ALC1/2008	Party Name:BA YER CROPSCIENCE LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00710/AM09/	RLA File :03/94/040/00500/AM09/	Lic.No/Date:0310483850 26.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009.			

39	Case No.:9/24/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm to the D/L issued on 2/1/2009 by Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009..			

40	Case No.:19/24/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448 28.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and decided to refer the reply to DIPP for examination.. Accordingly the case may be re-listed on 25.2.2009.			

41	Case No.:21/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00734/AM09/	RLA File :08/24/040/00083/AM09/	Lic.No/Date:0810074331 29.08.2008	Defer Date:25.02.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009.

42	Case No.:22/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009.			

43	Case No.:23/24/83-ALC1/2008		Party Name:ATUL LIMITED,		Meet No/Date:44/83-ALC1/2008 28.01.2009		Status:Case Approved	
	HQ File :01/83/050/00736/AM09/		RLA File :08/24/040/00086/AM09/		Lic.No/Date:0810074334 29.08.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 15022/1/2008-Ch.II dated 10.11.2008 and decided to approve this case as under:-							
		Item of Export	Qty	Item of Import	Qty			
		Thifensulfuron Methyl Technical	1 Kg	1. 2-(Methoxycarbonyl) Thiophene-3-Sulfonamide	0.872 Kg			
				2. 2-Amino-4-Methoxy-6-Methyl-1,3,5-Triazine	0.428 kg			
				3. N-Butyl Isocyanate	0.130 Kg			
				4. 1,4-Diazabicyclo 2,2,2) Octane	0.001 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE								

Case No.:24/24/83-ALC1/2008	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Rejected
HQ File :01/83/050/00737/AM09/	RLA File :03/95/040/00475/AM09/	Lic.No/Date:0310484431 29.08.2008	Defer Date:

44	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (Chem.Div.) present in the meeting and on the basis of written comments dated 29/1/01 offered by him the Committee decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) on 11.11.2008.		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

45	Case No.: 26/24/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Rejected
	HQ File :01/83/050/00739/AM09/	RLA File :03/94/040/00515/AM09/	Lic.No/Date:0310484471 29.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. In view of the letter dated 2/1/2009 from the firm stating that they want to surrender the licence to RLA, the Committee decided to close the case as rejected under intimation to RLA.			

46	Case No.: 30/24/83-ALC1/2008	Party Name:B & A MULTI WALL PACKAGING LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Rejected
	HQ File :01/83/050/00743/AM09/	RLA File :02/24/040/00146/AM09/	Lic.No/Date:0210116783 02.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 18/11/08 issued by this office.			
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

47	Case No.: 14/25/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00763/AM09/	RLA File :05/24/040/00375/AM09/	Lic.No/Date:0510227185 10.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

	Case No.: 3/28/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00819/AM09/	RLA File :03/95/040/00425/AM09/	Lic.No/Date:0310487748	Defer

48			24.09.2008	Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009.				

49	Case No.:13/28/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00829/AM09/	RLA File :05/24/040/00426/AM09/	Lic.No/Date:0510228216 25.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

50	Case No.:16/28/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00832/AM09/	RLA File :05/24/040/00256/AM09/	Lic.No/Date:0510228280 25.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 24.10.08 by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 25.2.2009.			

51	Case No.:8/28/83-ALC1/2008	Party Name:INDIAN EMPORIUM	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00824/AM09/	RLA File :10/24/040/00064/AM09/	Lic.No/Date:1010031082 26.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 25.2.2009.			

52	Case No.:9/28/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00825/AM09/	RLA File :10/24/040/00080/AM09/	Lic.No/Date:1010031083 26.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009.			

53	Case No.:10/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009.			

54	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009.			

55	Case No.:14/28/83-ALC1/2008	Party Name:KUBER CONSTRUCTION PRIVATE LIMITED,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00830/AM09/	RLA File :02/24/040/00159/AM09/	Lic.No/Date:0210118070 26.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 17/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

56	Case No.:15/28/83-ALC1/2008		Party Name:NAGARJUNA AGRICHEM LTD		Meet No/Date:44/83-ALC1/2008 28.01.2009		Status:Case Approved	
	HQ File :01/83/050/00831/AM09/		RLA File :09/24/040/00259/AM09/		Lic.No/Date:0910035449 26.09.2008		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 15022/2/2006-Ch.II dated 21.1.2009 and decided to approve this case as under:-							
	Item of Export		Qty	Item of Import		Qty		
	Profenofos Technical (89% Min.)		1 Kg	1. Phenol 2. Bromine		0.326 Kg 0,.525 Kg		

		3. N. Propyl Bromide	0.363 Kg
		4. Diethyl Phosphoro Chloride Thioate	0.558 Kg
		5. 4-Di Methyl Amino Pyridine	0.003 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

57	Case No.:23/28/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00839/AM09/	RLA File :03/94/040/00493/AM09/	Lic.No/Date:0310488012 26.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 31.12.08 by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 25.2.2009.			

58	Case No.:19/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00835/AM09/	RLA File :09/24/040/00214/AM09/	Lic.No/Date:0910035463 29.09.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 31/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

59	Case No.:20/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Deferred and Re-indexed
	HQ File :01/83/050/00836/AM09/	RLA File :09/24/040/00173/AM09/	Lic.No/Date:0910035466 29.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/12/08. Accordingly the case may be relisted on 25.2.09.			

	Case No.:21/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00837/AM09/	RLA File :09/24/040/00196/AM09/	Lic.No/Date:0910035467	Defer

60			29.09.2008	Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/12/08. Accordingly the case may be relisted on 25.2.09.				

61	Case No.:2/32/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00915/AM09/	RLA File :03/94/040/00708/AM09/	Lic.No/Date:0310491142 20.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

62	Case No.:3/32/83-ALC1/2008	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00916/AM09/	RLA File :05/24/040/00094/AM08/	Lic.No/Date:0510229593 21.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.2.2009.			

63	Case No.:4/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00917/AM09/	RLA File :05/24/040/00366/AM09/	Lic.No/Date:0510229597 21.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA to the D/L issued on 27/1/2009 from Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 25.2.2009..			

64	Case No.:5/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00918/AM09/	RLA File :05/24/040/00456/AM09/	Lic.No/Date:0510229598 21.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA to the D/L issued on 27/1/2009 from Deptt. of C&PC (PC.Div.). Accordingly the case may			

be re-listed on 25.2.2009..

65	Case No.:7/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00920/AM09/	RLA File :09/24/040/00219/AM09/	Lic.No/Date:0910035686 22.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.2.09.			

66	Case No.:8/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00921/AM09/	RLA File :09/24/040/00213/AM09/	Lic.No/Date:0910035689 22.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.2.09.			

67	Case No.:9/32/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00922/AM09/	RLA File :02/24/040/00182/AM09/	Lic.No/Date:0210118732 22.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.2.09.			

68	Case No.:14/32/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00927/AM09/	RLA File :10/24/040/00091/AM09/	Lic.No/Date:1010031332 23.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 25.2.2009.			

	Case No.:15/32/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred

69	HQ File :01/83/050/00928/AM09/	RLA File :07/24/040/00390/AM09/	Lic.No/Date:0710060625 23.10.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.2.09.				

70	Case No.:16/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00929/AM09/	RLA File :08/24/040/00112/AM09/	Lic.No/Date:0810075631 23.10.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.				

71	Case No.:17/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00930/AM09/	RLA File :08/24/040/00127/AM09/	Lic.No/Date:0810075632 23.10.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.				

72	Case No.:18/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00931/AM09/	RLA File :05/24/040/00370/AM09/	Lic.No/Date:0510229877 23.10.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 25.2.2009.				

73	Case No.:19/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00932/AM09/	RLA File :05/24/040/00457/AM09/	Lic.No/Date:0510229879 23.10.2008	Defer Date:25.02.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 25.2.2009.				

74	Case No.:20/32/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00933/AM09/	RLA File :05/24/040/00482/AM09/	Lic.No/Date:0510229886 23.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 25.2.2009.			

75	Case No.:22/32/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00935/AM09/	RLA File :17/24/040/00014/AM09/	Lic.No/Date:1710002210 23.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009.			

76	Case No.:24/32/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00937/AM09/	RLA File :07/24/040/00416/AM09/	Lic.No/Date:0710060646 23.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 20/1/2009 and decided to defer consideration of the case for four weeks. The Committee also decided to forward the reply to TA on 27/1/09. Accordingly the case may be re-listed on 25.2.2009.			

77	Case No.:26/32/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00939/AM09/	RLA File :03/94/040/00670/AM09/	Lic.No/Date:0310491655 23.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA to the D/L issued on 31/12/2008 from Deptt. of C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009..			

	Case No.:25/32/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:44/83-ALC1/2008	Status:Case
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			28.01.2009	Approved
HQ File :01/83/050/00938/AM09/	RLA File :09/24/040/00291/AM09/		Lic.No/Date:0910035729 24.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 15022/50/2003-Ch.II dated 16.12.2008 and decided to approve this case as under:-				
Item of Export	Qty	Item of Import	Qty	
Pretilachlor 50% EC	1 Kg	1. 2,6 Diethyl Aniline 2. 2-Propoxy Ethylchloride	0.304 Kg 0.265 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

79	Case No.:27/32/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00940/AM09/	RLA File :03/95/040/00656/AM09/	Lic.No/Date:0310491761 24.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 31/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

80	Case No.:28/32/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00941/AM09/	RLA File :03/95/040/00657/AM09/	Lic.No/Date:0310491773 24.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 31/12/08 issued by this office. Accordingly the case may be re-listed on 25.02.2009.			

81	Case No.:29/32/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status:Case Deferred
	HQ File :01/83/050/00942/AM09/	RLA File :03/95/040/00631/AM09/	Lic.No/Date:0310491828 24.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 25.2.2009.			

82	Case No.: 31/32/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00944/AM09/	RLA File :03/94/040/00609/AM09/	Lic.No/Date:0310492158 27.10.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information awaited from the firm/RLA to the D/L issued on 31/12/2008 from Deptt. of C&PC (PC.Div.). Accordingly the case may be re-listed on 25.2.2009..			

83	Case No.: 1/36/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00992/AM09/	RLA File :02/24/040/00200/AM09/	Lic.No/Date:0210119945 20.11.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 25.2.2009.			

84	Case No.: 2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 25.2.2009.			

85	Case No.: 3/36/83-ALC1/2008	Party Name:AEGEAN OFFSET PRINTERS	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Deferred
	HQ File :01/83/050/00994/AM09/	RLA File :05/24/040/00522/AM09/	Lic.No/Date:0510231281 21.11.2008	Defer Date:25.02.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 25.2.09.			

	Case No.: 5/36/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:44/83-ALC1/2008 28.01.2009	Status: Case Approved
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86	HQ File :01/83/050/00996/AM09/	RLA File :03/95/040/00625/AM09/	Lic.No/Date:0310495341 24.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/96/2005-Ch.II dated 5.1.2009 and decided to approve this case as under:-			
	Item of Export		Qty	